

FIFTH ANNUAL REPORT (1960-61) OF THE HEAVY ELECTRICALS (INDIA) LIMITED, BHOPAL AND RELATED PAPERS

THE MINISTER OF STEEL AND HEAVY INDUSTRIES (SHRI C. SUBRAMANIAM): Sir, I beg to lay on the Table, under sub-section (1) of section 619-A of the Companies Act, 1956, a copy each of the following papers:—

- (i) Fifth Annual Report and Accounts of the Heavy Electricals (India) Limited, Bhopal, for the year 1960-61, together with the Auditors' Report on the Accounts.
- (ii) Review by Government on the working of the Company.

[Placed in Library. See No. LT-589/62 for (i) and (ii).]

THE UNIVERSITY GRANTS COMMISSION (BUDGET AND ACCOUNTS) RULES, 1962

THE MINISTER OF EDUCATION (DR. K. L. SHRIMALI): Sir, I beg to lay on the Table, under sub-section (3) of section 25 of the University Grants Commission Act, 1956, a copy of the Ministry of Education Notification G.S.R. No. 1218, dated the 19th September, 1962, publishing the University Grants Commission (Budget and Accounts) Rules, 1962. [Placed in Library. See No. LT-563/62.]

STATEMENT SHOWING ACTION TAKEN ON ASSURANCES, PROMISES AND UNDERTAKINGS GIVEN DURING VARIOUS SESSIONS OF THE RAJYA SABHA

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI D. R. CHAVAN): Sir, on behalf of Shri Satyanarayan Sinha, I beg to lay on the Table the following statements showing the action taken by Government on the various assurances, promises and undertakings given during the session shown against each:—

- (i) Statement No. X—Twenty-ninth Session, 1960.

(ii) Statement No. IX—Thirty-fourth Session, 1961.

(iii) Statement No. VII—Thirty-fifth Session, 1961.

(iv) Statement No. V—Thirty-sixth Session, 1961.

(v) Statement No. V—Thirty-seventh Session, 1962.

(vi) Statement No. IV—Thirty-eighth Session, 1962.

(vii) Statement No. III—Thirty-ninth Session, 1962.

(viii) Statement No. II—Fortieth Session, 1962.

[See Appendix XLI, Annexures Nos. 31 to 38 for (i) to (viii) respectively..]

SECOND SUPPLEMENTAL AGREEMENT BETWEEN GOVERNMENT OF INDIA AND CERTAIN OIL COMPANIES

THE DEPUTY MINISTER IN THE MINISTRY OF MINES AND FUEL (SHRI R. M. HAJARNAVIS): Sir, I beg to lay on the Table a copy of the Second Supplemental Agreement dated the 27th July, 1961, between the Government of India, Burmah Oil Company Limited, Oil India Limited and Assam Oil Company Limited. [Placed in Library. See No. LT-598/62.]

THE OIL AND NATURAL GAS COMMISSION (THIRD AMENDMENT) RULES, 1962

SHRI R. M. HAJARNAVIS: Sir, I also beg to lay on the Table a copy of the Ministry of Mines and Fuel Notification G.S.R. No. 1444, dated the 22nd October, 1962, publishing the Oil and Natural Gas Commission (Third Amendment) Rules, 1962, under sub-section (3) of section 31 of the Oil and Natural Gas Commission Act, 1959. [Placed in Library. See No. LT-562/62.]

THE MANIPUR LAND REVENUE AND LAND REFORMS (ALLOTMENT OF LAND) RULES, 1962

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): Sir, I beg to lay on the